

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 260 of 1993

DATE OF JUDGMENT: 26th March, 1993

BETWEEN:

Mr. G. Israel

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Applicant

its Secretary,
Ministry of Defence,
Defence Post Office,
New Delhi-11.

2. The Chief of the Naval Staff,
Naval Headquarters (Director
of Civilian Personnel),
New Delhi-11.

3. The Flag Officer Commanding-in-Chief,
Eastern Naval Command,
Visakhapatnam.

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Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANT: Mr. M. Sreeramulu Reddy, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N. R. Devaraj, Sr. CGSC

CORAM:

Hon'ble Shri R. Balasubramanian, Member (Admn.)

Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)

contd....

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JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

This OA has been filed against the transfer on promotion of the applicant from Visakhapatnam to Fortang in Andamans vide proceedings dated 19.11.1992. The applicant has represented against the transfer and finally by their order dated 23.2.1993 the respondents have intimated him that it is not possible to accede to the request of the applicant for posting in Visakhapatnam itself on promotion and also on account of urgent requirement of his services ⁱⁿ at Fortang Andamans.

2. Heard the learned counsel for the applicant Mr. M. Sreeramulu Reddy and the learned Senior Standing Counsel for the respondents, Mr. N.R.Devaraj.
3. The learned counsel for the applicant pressed for either ^{an} interim order ~~for~~ or for the disposal of the application itself. ~~Matters of Transfer~~ are ^{ample} the matters of administrative convenience and there is ~~no amount of case~~ ^{that} law unless arbitrariness or malafides ~~are~~ involved, Courts are not to interfere in transfer cases. This is a case ~~of promotion. we see~~ absolutely no scope to interfere and reject the application at the admission stage itself with no order as to costs.

R.Balasubramanian (Dictated in the open Court).

(R.BALASUBRAMANIAN)
Member(Admn.)

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member(Judl.)

Dated: 26th March, 1993.

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Deputy Registrar(J)

TYPED BY *VS* COMPARED BY

CHECKED BY *3* APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.K.BALASUBRAMANIAN :
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUDL)

DATED: 26-3-1993

ORDER/JUDGMENT

R.P./ C.P/M.A.NO.

in

O.A.No. 260/93

T.A.No. (W.P.No)

Admitted and Interim directions

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

